

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-231
80/60to62/ND/2019

IN THE MATTER OF:

M/s. Morelle Dealers LLP & Ors.

...APPLICANT

SECTION

U/s 60 to 62

Order delivered on 24.02.2020

CORAM:

CH. MOHD. SHARIEF TARIQ
MEMBER (JUDICIAL)

PRESENT:

For the Applicant : -
For the Respondent :
For the Intervener : Ms. Tania Sharma, Counsel for RD/OL

ORDER

Counsel for the Applicant is present. Counsel for the Regional Director, Official Liquidator and Income tax Department is present. Counsel for the Applicant has filed an affidavit on 20th December, 2019 stating therein that the notice was sent to the OL on 20th December, 2019 by Mail on its official e-mail id and notice was issued prior to that also. Counsel for Income tax Department prayed for time to file report. The Counsels for RD, OL and Income tax Department are given last and final opportunity for final representation, if any, failing which, right for filing representation shall stand forfeited.

List on 23.3.2020.

Surjit


(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)